CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



C.P. No.29/2006 In O.A. No.1101/2004

New Delhi this the 4th day of May, 2006

Hon'ble Shri V.K. Majotra, Vice Chairman (A) Hon'ble Shri Mukesh Kumar Gupta, Member (J)

Dr. R.K. Srivastava, Plastic Surgeon, Department of Burns & Plastic Surgery, Safdarjung Hospital, New Delhi-110029.

-Applicant

(By Advocate: Shri A.K. Shukla, for Ms. Sroparna Chatterjee)

Versus

- Shri P.K. Hota,
 Secretary, Government of India,
 Ministry of Health & Family Welfare,
 Nirman Bhawan, New Delhi.
- V.M. Prasad,
 Director,
 Ministry of Health & Family Welfare,
 Nirman Bhawan, New Delhi.
- Y.K. Talwar
 Dy. Secretary to the Govt. of India Ministry of Health & Family Welfare, Nirman Bhawan, New Delhi.

-Respondents

(By Advocate: Shri VSR Krishna)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel for respondents has filed a copy of respondents' Malorguette M

- Learned counsel of respondents, on the other hand, stated that let the
 applicant go and report to the Medical Superintendent today by 4.00 p.m. and
 there will not be any difficulty in permitting him to join.
- 3. Respondents are directed to accord the consequential benefits to the applicant within a period of 45 days from today provided that the applicant submits his option in terms of Paragraph-5 of the orders dated 2/3.5.2006 passed by them in respect of the applicant. As such, C.P. is disposed of and notices issued to the respondents are discharged with liberty to the applicant on remaining aggrieved to resort to appropriate legal proceedings.

(Mukesh Kumar Gupta) Member (J)

(V.K. Majotra) Vice Chairman (A)

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4.5.06

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